

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Ins) No. 186 of 2020**

**IN THE MATTER OF:**

**Doshion Pvt. Ltd.**

**...Appellant**

**Versus**

**Bank of India & Anr.**

**...Respondents**

**Present:**

**For Appellant: Ms. Tanya Srivastava and Mr. Pradhuman Gohil, Advocates**

**For Respondent: Mr. Aditya Kumar, Advocate for R-1.**

**ORDER**  
**(Virtual Mode)**

**02.09.2020** After hearing Learned Counsel for both sides for some time, it appears to us that the Learned Counsel for both sides need to file their brief Written-Submissions with regard to Limitation along with Judgments, the Learned Counsel want to refer and rely on.

We are not keeping this matter as Part-Heard.

List the Appeal For Admission (After Notice) on **16<sup>th</sup> September, 2020.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**